

By E mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/1999/7065 /A

From :- Smti. Kanchan Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri S. Khound,
District and Sessions Judge,
Golaghat.

Dated Guwahati the 4th December, 2018.

Sub: Earned Leave with Station Leave Permission.

Ref:- Your letter No. DJ(G) 8946/2018, dtd. 27.11.2018.

Sir,

With reference to the above, I am directed to inform you that your prayer for 11 (eleven) days Earned Leave w.e.f. 10.12.2018 to 20.12.2018 along with station leave permission, with your official Vehicle, at your own cost, w.e.f. the morning of 08.12.2018 till the evening of 20.12.2018, has been granted/~~rejected~~, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Further, you are requested to hand over charge of your Court and office to the Additional District and Sessions Judge, Golaghat before proceeding on leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/1999/ 7066 /A, dated 4.12.18

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-
JT. REGISTRAR (VIGILANCE)